

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No.27/RP/2018
In Petition No.146/MP/2017**

Subject : Petition for review of the order dated 28.5.2018 in Petition No. 146/MP/2017 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999

Date of hearing : 12. 2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PCGIL)

Respondent : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL)

Parties present : Ms.Sawapna Seshadri, Advocate for Review Petitioner
Shri S.K.Niranjan, PGCIL
Shri S.S.Raju, PGCIL
Shri R.B.Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Naveen Chandra, BRPL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the Commission in the impugned order has relied on the deliberations in the 27th TCC and 30th NRPC Meetings held on 27.2.2014 and 28.2.2014 respectively whereby the decision to dismantle the existing porcelain insulators and not to use the same in Northern Regions in future was taken. No cut-off date i.e. 31.3.2014 was agreed in the said meeting. Learned counsel further submitted that the Commission has also appreciated that carrying cost should be given even if the porcelain insulators are decapitalised / replaced on the request of the NR beneficiaries for their benefit and with their prior consent and on the directions of Ministry of Power. However, in Para 10 of the impugned order carrying cost has been restricted till 31.3.2014 instead of date of last use of the decapitalised insulators i.e. 31.3.2017.

2. Learned counsel for the Respondent submitted that even allowing the carrying cost on the dismantled insulators till 31.3.2014 was a liberal view of the Commission

and the Review Petitioner cannot further seek liberal consideration of the same to further its commercial interest as against the interest of the beneficiaries.

3. After hearing the learned counsel for the parties, the Commission reserved the order in the Review Petition.

By order of the Commission

**Sd/
(T. Rout)
Chief (Law)**